

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00198/2021**

**Dated Wednesday the 3<sup>rd</sup> day of March Two Thousand Twenty One**

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)**  
**HON'BLE SHRI. C. V. SANKAR, Member (A)**

**(Through Video Conferencing)**

J.Adikesavalu, FGM, S/o. Jadakondaiah, aged about 60 years,  
Residing at 5/7, Raja Ram Street,  
Gandhi Nagar, Avadi, Chennai 600054. ....Applicant

By Advocate M/s. V. Susithra & V. Surender

Vs

1.Union of India,  
rep by Secretary to Government,  
Ministry of Defence,  
New Delhi 110001.

2.The Commander Works Engineer,  
Pallavan Salai, Chennai 600002.

3.Chief Engineer,  
Head Quarters, Southern Command,  
Pune 411001.

4.The Garrison Engineer,  
Military Engineer Services,  
IAF Post, Muthapudupet,  
Avadi, Chennai 600055.

5.The Controller of Defence Accounts,  
Teynampet, Chennai 600018. ....Respondents

By Advocate Mr. Su. Srinivasan, SCGSC

**ORAL ORDER****(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The reliefs prayed for in this OA is as follows:

"i. To direct the respondents to consider and pass orders on applicant's representations dated 20.12.2019 and 11.09.2020 by stepping up his pay to Rs. 8330/- in the pay band of Rs. 5200-20200 with grade pay of Rs. 1800/- w.e.f. 01.01.2006 on par with his junior Mr. Gajendran, Elect (SK) working under the 2<sup>nd</sup> respondent, in terms of the judgment dated 28.10.2014 of the Hon'ble Central Administrative Tribunal, Chandigarh Bench on OA No. 1067/JK/2013 [Dev Raj Vs Union of India], with all consequential benefits including arrears of pay and allowances.

ii. To award costs, and pass such further and other orders as may be deemed and proper and thus render justice."

2. Heard counsel for the applicant & Mr. Su. Srinivasan, SCGSC appearing for the respondents on advance notice.

3. In view of the limited nature of the prayer, counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to consider the pending representations of the applicant.

4. Accordingly, without going into the merits of the case, this OA is disposed of with a direction to the competent authority to consider the representations dt. 20.12.2019 & 11.09.2020 and pass a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

**(C.V.Sankar)  
Member(A)**

**(S.N.Terdal)  
Member(J)**

**03.03.2021**

**SKSI**